

MAIN CASE: W.P.No.9166 of 2020

PROCEEDINGS SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
24	31.01.2022	<p style="text-align: center;"><i>(Through Virtual Mode)</i></p> <p>Mr. S.V.Raju, learned Additional Solicitor General of India, informs that Twitter has not taken off the subject URLs despite information being sent to it by the High Court or by the C.B.I., as the case may be, in as much as, if any user tries to have access to Twitter by mentioning his nationality as India, the URL is not visible, but, if the same user again tries to have access by mentioning his nationality as belonging to any other country, the same URL is accessible from the territory of India. Thus, according to him, the Twitter is not following the orders of this Court.</p> <p>Mr. N.Ashwini Kumar, learned counsel appearing for the petitioner, also brings to the notice of this Court that Twitter is accessible in India by making change in VPN.</p> <p>Let learned counsel appearing for the Twitter explain the position and file an affidavit on the above aspect.</p> <p style="text-align: center;">Post on 07.02.2022.</p> <p style="text-align: center;">PRASHANT KUMAR MISHRA, CJ M. SATYANARAYANA MURTHY, J</p> <p style="text-align: right;">HS</p>	

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